Dear Sh. Julka,

The Ministry of Information and Broadcasting (MIB), vide its reference, D.O. No. 8/3/2013-BP&L dated 3rd September 2013, had requested TRAI, under section 11(1)(a)(ii) of the TRAI Act, 1997, to provide its recommendations on certain terms and conditions for extension of the period of DTH licenses, including an interim arrangement, since the first license was due to expire on 30th September 2013.

As regards interim arrangement, TRAI has already responded vide letter No. 24-01/2013 B&CS dated 11th September. Subsequently, TRAI issued a consultation paper on ‘Issue/Extension of DTH License’ on 1st October 2013 seeking comments/views of the stakeholders. In the consultation paper only those issues were taken up which were specifically referred to the Authority by MIB. During discussions with the Authority, as part of the consultation process, the DTH industry stakeholders requested for a comprehensive review of the existing DTH license. Accordingly, a supplementary consultation paper on ‘Issues related to New DTH Licenses’ was issued on 14th November 2013. Subsequently, TRAI held an Open House Discussion (OHD) with the stakeholders.

Based on the comments of the stakeholders received during the above mentioned consultation process and its own analysis, the Authority has finalised its recommendations on “Issues related to New DTH Licenses”. These recommendations of the Authority are being forwarded to the Government in terms of the section 11(1)(a)(ii) of the TRAI Act, 1997, as amended.

In keeping with the practice, a copy of this letter, along with the recommendations, is being placed on the website of TRAI- www.trai.gov.in

This letter is issued with the approval of the Authority.

With regards,

Yours sincerely,

(Sudhir Gupta)

Encl: as above

Shri Bimal Julka,
Secretary,
Ministry of Information and Broadcasting
‘A’ Wing, Shastri Bhawan,
New Delhi 11 00 01.